HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

MONDAY ,THE SEVENTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 375 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 03-02-2025 passed in IA 2/25 in W P No 2337of 2025 on the file of the High Court.

Between:

Arumalla Madhusudhan Reddy, S/o Narsa Reddy, aged 50 years, Occ Business, R/o. Villa No.12, SLN, Lumbini Springs, adjacent to Botanical Gardens, Gachibowli, Hyderabad

...APPELLANT

AND

1. JP HOSPITALS, R/o H.No. 8-50 and 8-51, Sainagar Colony, Peerzadiguda, Medipally Mandal, Medchal District Rep by its managing Director Chinthala Jaipal Reddy

...RESPONDENT NO.1/WRIT PETITIONER

2. The State of Telangana, Represented by its Principal Secretary Home Department, Secretariat Building, Hyderabad.
3. The Assistant Commissioner of police, Malkajgiri Division, Medchal-Malkajgiri District.
4. The Station House Officer, Medipally Police Station, Medchal-Malkajgiri District.

...RESPONDENTS/RESPONDENTS

IA NO: 4 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order passed by learned Single Judge in I.A.No. 2 of 2025 in W.P.No. 2337 of 2025, dated 03-02-2025

Counsel for the Appellant: SRI AVINASH DESAI SR. COUNSEL REPRESENTING FOR SRI. KATIKA RAVINDER REDDY

Counsel for the Respondent No.1: SRI MOHD. AMIR SOHAIL REPRESENTING FOR SRI RAJESHWAR REDDY CHEEMARLA

Counsel for the Respondent Nos.2 to 4: GP FOR HOME

The Court made the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.375 of 2025

JUDGMENT: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Avinash Desai, learned Senior Counsel appearing for Sri Katika Ravinder Reddy, learned counsel for the appellant and Sri Mohd. Amir Sohail, learned counsel appearing for Sri C.Rajeshwar Reddy, learned counsel for respondent No.1.

2. This intra Court appeal assails the interlocutory order dated 03.02.2025 passed in I.A.No.2 of 2025 in W.P.No.2337 of 2025.

3. Learned Senior Counsel for the appellant submits that in the previous round of litigation in W.P.No.35420 of 2024, the appellant got himself impleaded and this Court while passing the final order on 23.12.2024 in the said writ petition, directed that notices be issued to the petitioner and unofficial respondent as well therein. In this backdrop and even otherwise, the appellant was a necessary party and he was not deliberately impleaded in W.P.No.2337 of 2025 and an *ex parte* interim order, which is affecting the rights of the appellant, is being obtained.

4. In our opinion, if that is the situation, the proper remedy for the appellant is to seek impleadment and file an application for vacation/review of interim order in W.P.No.2337 of 2025. The learned Single Judge will be best suited to examine the aspect whether the appellant is a necessary party and whether the interim order is obtained by deliberately not impleading the appellant as a necessary party. In this view of the matter, we are not inclined to interfere in the matter.

5. Accordingly, the writ appeal is disposed of by reserving the liberty to the appellant to (i) file an application for impleadment and vacation/review of the interim order and (ii) make a mention for out of turn listing of those interlocutory applications before the learned Single Judge.

6. We have no doubt that if such applications are filed and a request is made before the learned Single Judge, the learned Single Judge will look into the same.

7. With the aforesaid observation and without expressing any opinion on the merits of the case, the writ appeal is **disposed of**. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-I. NAGA LAKSHMI
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary Home Department, Secretariat Building, Hyderabad.
2. The Assistant Commissioner of police, Malkajgiri Division, Medchal-Malkajgiri District.
3. The Station House Officer, Medipally Police Station, Medchal-Malkajgiri District.
4. One CC to SRI. KATIKA RAVINDER REDDY Advocate [OPUC]
5. One CC to SRI. RAJESHWAR REDDY CHEEMARLA Advocate [OPUC]
6. Two CCs to GP for Home, High Court for the State of Telangana at Hyderabad. [OUT]
7. Two CD Copies

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HIGH COURT

DATED:07/04/2025

JUDGMENT

WA.No.375 of 2025

DISPOSING THE WRIT APPEAL
WITHOUT COSTS

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11/4/25